

(a)

F. No. 13-23/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-23/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI (application No. 10547 dated 26.04.2018) received in this office on 26.04.2018, under RTI Act, 2005, the information received from **AR (Excise Branch)** containing 550 pages are enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 550 x 2=1100 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

MCA
21-5-18
CPIO
CESTAT, New Delhi
Date: 21.05.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

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Customs Excise and service Tax Appellate Tribunal
West Block No. 2 R.K. Puram, New Delhi-110066

(8)

Excise Division Bench

Subject: Reply of RTI No. P/195/10547/18, ID No.13-23/2018 dated 24.04.2018

Information sought by information seeker given as below for said RTI.

Point-(A): The copies of the Court Cause List for the period 01/01/2018 to 30/04/2018 is enclosed.

Point-(b): The copies of the Assistant Registrar's Diary for the period 01/01/2018 to 30/04/2018 is enclosed.


Point-(c): Dated-21/05/2018

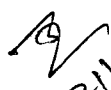
TOTAL PAGES:550

DATE-

COPY To

C.P.I.O.


21-5-18
Assistant Registrar
Excise Division Bench


21/05/18

1702/CR/2018
17/05/2018
R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Hand-
book of Foreign Trade Policy & Procedures

Customs, Excise & Service Tax
Appellate Tribunal

17 MAY 2018 Bhishm Pitamah Marg,

Wazir Nagar,

West Block No. 2, R.K. Puram NEW DELHI - 110 003.

New Delhi-110066

PHONE : 24693001-3004

MOBILE : 9810077977

Fax No. 011-24635243

RTI/P-195/10547/18/R22208

15-05-2018

Shri V.P. Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K. Puram,
New Delhi- 110066

Sub: My RTI Application No. RTI/10547/18, dated 24-04-2018

Dear Sir,

This refers to your Letter F. No. 13-23/CESTAT/CPIO-ND/VPP/2018 dated 9-5-2018 and as desired, Please find **enclosed** herewith a Bank Draft No. 031285 dated 15-5-2018 for Rs. 1,552/- drawn on AXIS Bank towards payment of the copies of the information supplied by you.

It is further intimated that the copies of the information for the Central Excise Branch has not so far been provided. Kindly expedite the same.

Thanking you,

Yours faithfully,



[R.K. Jain]

Encl: As above

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(6)

F. No. 13-23/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-23/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,


Please refer to your RTI (application No. 10547 dated 26.04.2018) received in this office on 26.04.2018, under RTI Act, 2005, the information received from **DR (Customs Branch)** containing 776 pages are enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 776 x 2=1552 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

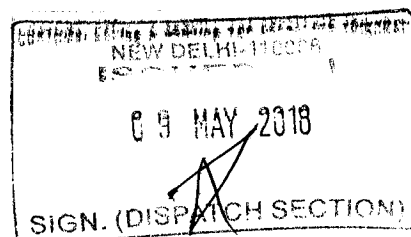
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 09.05.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH

5

I.D.No.13-23/2018
Dated : 08.05.2018

Subject :- R.T.I. application No..P-195/10547/2018 dated 24.04.2018 filed by Sh.
R. K.Jain(CPIO ID NO. 13-23/2015 dated 26.04.2018) .

The information sought by the applicant relating to Customs
Appeal Branch(DB)as under.


4(A) Please find enclosed herewith copies of After Court cause list from
01/01/2018 to 30/04/2018 (consisting of pages (1-373) of Service Tax ^{Appeal} and 01/01/2018 to
30/04/2018 consisting of pages No. (1—147) of Customs ^{Appeal}.

4(B) Please find enclosed herewith copy of A.R.'s Dairy of Customs ^{Appeals} consisting of pages
(1-128) copies of service Tax ^{Appeal} Consisting of pages (1-128) of customs Dairy ^{for on 01/01/18 to 30/04/18}

4© Copy of A.R's diary made on 07/05/2018.

CPIO is requested to transmit the same to the applicant urgently.

Encl: 776 pages.


8/5/18
Deputy Registrar
Customs Branch
w

To,
CPIO,CESTAT,
Delhi

(u)

F. No. 13-23/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-23/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,


Please refer to your RTI application No. 10547 dated 26.04.2018 received in this office on 26.04.2018, under RTI Act, 2005, the information received from **AR (SM Branch)** containing 379 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 379 x 2=758 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

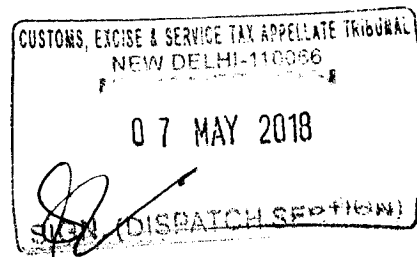
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 07.05.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003





F.NO.32(33) MISC/RTI-SM/2017.
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K.Puram, New Delhi.
SM APPEAL BRANCH.

(3)

INFORMATION NOTE

Date : 04/05/2018

Subject: Information sought under RTI Act 2005- RTI
No. P-195/10547/18 dated 24/04/2018
filed by Sh. R.K. Jain. -reg.

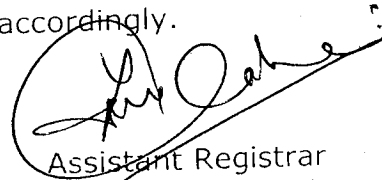
Ref : CPIO ID NO.13-23/CESTAT/CPIO-
ND/VPP/2018 dated 26/04/2018.

Please refer to CPIO note dated 26/04/2018 of CPIO issued under I.D. No.13-23/2018 on the captioned subject. The Para wise reply is as under:-

- 4(A) Please find enclosed photo copies of after court cause lists w.e.f. 01/01/2018 to 24/04/2018 in respect of SM appeal Branch (consisting (65+73+54+73=265 pages in total) which are forwarded for onward transmission to the applicant.
- 4(B) Please find enclosed herewith the Photo copies of the Assistant Registrar's Diaries w.e.f. 01/01/2018 to 24/04/2018 in respect of SM appeal Branch (consisting 114 pages in total) which are forwarded for transmission to the applicant.
- 4(C). The Copies of the Assistant Registrar's ^{Diaries} being supplied to the applicant under the RTI application, were photo copied on 03/05/2018,

[(379 pages in total para, 4A,4(B)]

The applicant may be informed accordingly.


Assistant Registrar
Single Member Branch

To,

✓ The Assistant Registrar/
CPIO, New Delhi.

(2)

F. No. 13-23/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-23/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10547 dated 26.04.2018) received in this office on 26.04.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-23/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 10.05.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section or you, if possible, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. To provide the requisite information, if available and permissible, directly to the applicant, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

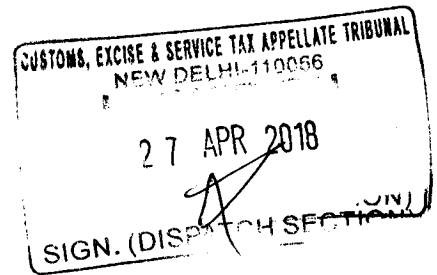
yke
CPIO
CESTAT New Delhi
Date: 26.04.2018

For Compliance to:

1. DR, Customs & ST Branch
2. AR, Excise Branch
3. AR, SM Branch

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



1367/CR/2018
26/04/2018

20. 13-23/2018 (CESTAT) 26/4/18

Application under Section 6 of the Right to Information Act, 2005

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

ID 13-23/2018

Ref. No. : RTI/P-195/10547/18
Dated : 24-4-2018

Customs Excise & Service Tax
Appellate Tribunal
26 APR 2018
West Block No.-2, R.K. Puram
New Delhi-110066

1

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide copies of After Court Cause List for all Benches at New Delhi for the period 1-1-2018 to 24-4-2018. (B) Please provide copies of Assistant Registrar's Diary for the period 1-1-2018 to 24-4-2018 of the cases fixed for hearing or those adjourned or those heard for all the Benches of the CESTAT at New Delhi. Even if there is no entry on any particular date, copy of the same may also be sent to the applicant. (C) Please also intimate the date on which the copies of the Assistant Registrar's Diary being supplied to the applicant under the RTI Application, were photocopied. Note:-Please provide pointwise information/response for each of above points.
		DR(CUSTAT BY) AR Exine AR S.M.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 43F 177037 for Rs. 10 towards payment of fee is enclosed herewith.	
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	

Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi
Encl. : as above